GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NOTIFICATION
No. 1/2015-Clean Energy Cess

New Delhi, the 1st March, 2015.

G.S.R. (E).- In exercise of the powers conferred by sub-section (7) of section 83 of the Finance Act, 2010 (14 of 2010) read with section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby exempts all goods leviable to the Clean Energy Cess under section 83 of the said Finance Act, from so much of the Clean Energy Cess leviable thereon under the Tenth Schedule to the said Finance Act, 2010, as is in excess of the amount calculated at the rate of Rs. 200 per tonne.

[F.No. 334/5/2015-TRU]

(Akshay Joshi)
Under Secretary to the Government of India